SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Mr. Justice Virendra Kumar-II, Additional Judge of the Allahabad High Court, as Permanent Judge.

The above recommendation unanimously made by the Collegium of the Allahabad High Court vide Minutes dated 8th April, 2019 has the concurrence of the Chief Minister and the Governor of the State of Uttar Pradesh.

In order to ascertain suitability of Mr. Justice Virendra Kumar-II for being appointed as Permanent Judge, we have consulted our colleagues who are conversant with the affairs of the Allahabad High Court. We have duly taken note of the opinion expressed by each of them. Copies of letters of opinion of our consultee-colleagues are placed below.

Having regard to the material on record, the Collegium is of the considered view that consideration of his proposal deserves to be deferred. The Collegium resolves to recommend accordingly. The proposal would be taken up for consideration on receipt of certain additional information from the Chief Justice of the Allahabad High Court. Ter SPA

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(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V. Ramana), J.

July 30, 2019.